

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3438  
ANSWERED ON:15.12.2006  
OUT OF COURT SETTLEMENT OF DISPUTES  
Gohain Shri Rajen

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether the Government proposes to promote out of court settlement of disputes in view of heavy pendency as reported in Dainik Jagran dated November 18, 2006; and

(b) if so, the steps taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K.VENKATAPATHY)

(a) &(b) Yes, Sir. The National Legal Services Authority is taking steps to promote Alternative Dispute Resolution mechanism, which aims at expeditious settlement of disposal of disputes at pre- litigation and post-litigation stages, by way of arbitration, conciliation, mediation, judicial settlement or through Lok Adalats. Alternative Disputes Resolution centers in all High Courts are also being set up.